

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.111/252/ND/18

In the matter of :

Khanna Resorts (P) Ltd

...PETITIONER

SECTION :

Under Section 252 (1)

Order delivered on 09.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. ML Sharma, Advocate
Mr. Nishant Singla, Advocate
Ms. Neelam Dhaka, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener : Ms. Lakshmi Gurung, Standing Counsel
along with Mr. Omkar Singh, Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by the Ld. Counsel for the petitioner that a copy of the petition along with annexure are required to be given to the Respondent ROC and for this purpose, some time may be given.

Taking into consideration the said representation, a week's time is granted to the petitioner to serve a copy of the petition along with annexure to the Respondent ROC. Further, the petitioner is also directed to take notice to the Income tax Department, namely, the jurisdictional office of the IT Department which completed the last assessment of the Company prior to its striking off within a period of one week from today. A copy of this petition along with annexure shall also be made available to the Ld. Standing Counsel , namely, Ms. Lakshmi Gurung, appearing for Income tax matters, within the said period.

Post the matter for consideration on 26.2.2018.

- Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.2.2018